

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.417
Appeal No. 40/252/ND/2023

IN THE MATTER OF:

Sushil Kumar & Ors.	...	Appellant
Versus		
M/s Victorian Buildwell Private Limited & Anr.	...	Respondent

Under Section 252(3)

Order delivered on 04.06.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant	: Mr. Anurag Dhyani, Adv.
For the Respondent	: Ms. Kajal Dewan, Adv. for Abhishek Goyat
For the ROC	: Ms. Jyoti Khurana, Adv.
For the I.T. Deptt.	: Mr. Ruchir Bhatia SSC & Mr. Pratyaksh Gupta JSC with Adv. Anant Maan and Adv. Abhijeet Anand for Income Tax Department

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Appellant, Ld. Counsel for ROC and Ld. Counsel for Income Tax Department are present through VC. Counsel for the Ex-director on behalf of Mr. Abhishek Goyat for the Respondent is also present. Ld. Counsel for the ROC has submitted that she has filed the report and the same is on board. Let a copy of the report be served on the Counsel for the Appellant. All the parties are directed to file a short note within one week. List the matter on **23.07.2024.**

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)